# CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing



## O.A./61/00488/2021

This the 19th day of **March**, 2021

## HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

- 1. Ferdoos Ahmed s/o Abdul Gani, r/o Tehsil Mohalla, Distt. Doda.
- 2. Farooq Ahmed s/o Gh. MOhd., r/o Hanch Malna, Tehsil & Distt. Doda.
- 3. 3. Liyaqet Ali s/o Mohd Ishaq, r/o village Sarsi, Tehsil & Distt. Doda.
- 4. Akhter Hussain s/o Abdul Latief, r/o Hanch, Tehsil & Distt. Doda.
- 5. Irshad Ahmed s/o Mohd. Ramzan, r/o Barshala, Tehsil & Distt. Doda.
- 6. Shoket Ali s/o Ghulam Mohd., r/o Mantahori, Tehsil MOhalla, Tehsil & Distt. Doda.
- 7. Dimple Singh s/o Gandarb Singh, r/o Wanda, Tehsil & Distt. Doda.
- 8. Hardeep Singh s/o Rashpal Singh, r/o Wanda Bep;o. Tehsil & Distt. Doda.
- 9. Irshad Ahmed s/o Ghulam Hussain Shah, r/o Ponda Dhar, Tehsil & Distt. Doda.
- 10. Sajad Ahmed s/o Shakeel Ahmed, r/o Dewal Mohalla, Tehsil Mohalla, Distt. Doda.
- 11. Mohd. Shaban s/o Ghulam Qadir, r/o Jajote, Tehsil & Distt. Doda.
- 12. Zahir Abass s/o M<ohd. Sharief Naik, r/o Darshnan, Tehsil & Distt. Doda.
- 13. Nishat Ahmed s/o Gh. Hader, r/o Bhatal Mohalla, Tehs. Mohalla, Distt. Doda.
- 14. Shabir Ahmed s/o Mohd. Shafi Bhat, r/o Batara, Tehsil Phagsoo, Distt. Doda.
- 15. Mohd. Rafiq s/o Hamza Din, r/o Behota, Tehsil Ghoa, Dist. Doda.
- 16. Mohd. Amin s/o Mohd. Sabir, r/o Jangalwar, Tehsil Phagsoo, Distt. Doda.

:: 2 ::

.....Applicants

(Advocate: Mr. Aadil Nabi )

#### Versus

- 1. U.T. of J & K through Commissioner/Secretary, Jal Shakti (P.H.E.) Department, Civil Secretariat, Jammu.
- 2. Chief Engineer, Jal Shakti (P.H.E.) Department, Near Bus Stand, Jammu.
- 3. Superintending Engineer, Jal Shakti (P.H.E), Department, Distt. Doda.
- 4. Executive Engineer, Jal Shakti (P.H.E.) Department, Distt. Doda.

.....Respondents

## ORDER [ORAL]

## Hon'ble Mr. Rakesh Sagar Jain, Member (J)

The learned counsel for the applicants states that the grievance of the applicant is that the respondents be directed to engage them as Plumbers on need basis in the department as they have qualified the competency test. The learned counsel for the applicants further states that the applicants through their counsel have also served legal notices dated 22.1.2021 and 15.2.2021 upon respondents.

2. At the outset, learned counsel for the applicants submits that the applicants would be satisfied if direction is given to the respondents to consider and decide the notice (Annexure A-6) served by the applicants through their counsel, by passing a reasoned and speaking order in a time bound manner.

OA No. 61/488/2021 Ferdoos Ahmed & Ors. Vs. U.T. of J&K and others

:: 3 ::

- 3. Looking to the arguments of learned counsel for the applicants, the O.A. is disposed of in limine with a direction to respondent no.2 to decide the notice at Annexure A-6 of the O.A by passing a reasoned and speaking order in accordance with rules within a period of two months from the date of receipt of a certified copy of this order. The order so passed be communicated to the applicants.
- 4. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN) MEMBER (J)

kks